



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00532/2020**

Chandigarh, this the 10<sup>th</sup> of August, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Niraj Sood S/o Yash Pal Sood aged 50 years, Office Superintendent, Pass Section, O/o Senior Personnel Officer, Northern Railway, Mechanical Workshop, Putaligarh Amritsar and resident of House No. 808, Adarsh Nagar, Islamabad Amritsar Punjab – 143001 (Group C Post)

**....Applicant**

(BY: Mr. Vipin Mahajan, Advocate)

**Versus**

1. Union of India through the Secretary to Government of India, Ministry of Railways, Baroda House, New Delhi – 110001
2. Chief Workshop Manager, Northern Railway, Mechanical Workshop, Amritsar- 143001.
3. Deputy Chief Mechanical Engineer, Northern Railway, Mechanical workshop Amritsar – 143001.
4. Senior Personnel Officer, Northern Railway, Mechanical Workshop, Amritsar – 143001.

**... .Respondents**

**O R D E R(Oral)**

**SANJEEV KAUSHIK, MEMBER (J):**

1. The present O.A. has been filed by the applicant seeking issuance of a direction to Respondents No. 2 to take a final and conscious decision on his appeal dated 11.12.2018 (Annexure A-9) for up gradation of his APAR



(ACR) for the year 2017-18, filed under clause 8 of the Master Circular 28 of the Railway Board (Annexure A-11).

2. Heard.

3. Learned counsel contends that no communication with regard to appeal dated 11.12.2018 (Annexure A-9) of the applicant has been received till date. He prays that a direction be issued to Respondent No. 2 to take a conscious decision on the appeal of the applicant expeditiously.

4. Considering the limited prayer of the applicant, the O.A. is disposed of with a direction to the Respondent, to whom the indicated appeal (Annexure A-9) has been addressed, to consider and decide the same, if it has been filed in time and not already decided, by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. If the indicated appeal has already been decided, a copy of the order passed thereon be communicated to the applicant.

5. Needless to say that we have not expressed any opinion on the merit of the case. No costs.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Place: Chandigarh  
Dated: 10.08.2020

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**(SANJEEV KAUSHIK)**  
**Member (J)**